

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

CONTEMPT PETITION NO.170/00038/2018
IN
ORIGINAL APPLICATION NO.170/00049-80/2016

DATED THIS THE 30TH DAY OF OCTOBER, 2018

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI DINESH SHARMA**

**...MEMBER(J)
...MEMBER(A)**

1. T.Danappa,
S/o T.Veerabasappa,
working as Sr. SO(A) from 28.08.1996,
O/o the FA&CAO/CN/O/BNC,
South Western Railway,
(Appendix IIIA-1995 Batch), Retired,
Aged about 60 years,
Residing at No.560, Anugraha,
Visvesvaraya Layout Division-2,
Near Santhe Beedhi,
Hesaraghatta Main Road,
Chikkabananvara, Bangalore – 90.

...Petitioner

(By Advocate Ms S. Kala)

Vs.

1. Shri Ashwani Lohani
The Chairman
Railway Board,
Rail Bhavan, New Delhi – 110 001.

2. Shri A.K. Gupta,
The General Manager,
South Western Railway,
Old GM Office Building, Club Road,
Keshwapur, Hubli – 580 023.

3. Smt. Ruby Ahluwalia,
The Financial Adviser and
Chief Accounts Officer
2nd Floor, Rail Soudha,
South Western Railway,
Gadag Road, Hubli – 580 020.

...Respondents

(By Shri J. Bhaskar Reddy, Railway Standing Counsel)

ORDER (ORAL)**HON'BLE DR.K.B.SURESH** ...**MEMBER(J)**

Heard. Apparently a Memorandum No.AAD/SWR/20/Vol-II//Court Cases dated 29.10.2018 has been issued, which we quota below:

"MEMORANDUM

Consequent to Hon'ble CAT, Bangalore's orders of OA.No.170/00049-00080/2016 dated 07.09.2017 and CP.38/2018, Competent Authority has ordered to grant Grade Pay of Rs. 5400/- to the applicants on par with their juniors as applicable. The benefits are hereby granted to the following applicants of the said OA, w.e.f the respective dates of their juniors drawing Rs. 5400/- G.P.

| Sl.No. | Name of employee/Ex- Employee Sri/Smt | Design | Working in the office |
|--------|--|----------------|-----------------------|
| 01 | T. Danappa | Rtd. Sr. SO(A) | FA&CAO/CN/BNC |
| 02 | Jayanthi Murthy | Rtd. Sr. SO(A) | FA&CAO/CN/BNC |
| 03 | Nagamani Surath | Rtd. Sr. SO(A) | Sr.AFA/T/SBC |
| 04 | P. Satyanarayana | Rtd. Sr. SO(A) | FA&CAO/CN/BNC |
| 05 | M.J.S. Abraham | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 06 | Elizabeth George | Rtd. Sr. SO(A) | Sr.AFA/T/SBC |
| 07 | Lily Vijay | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 08 | V. Krishna Kumar | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 09 | A.J. Joam | Sr.SO(A) | Sr.AFA/T/SBC |
| 10 | Laiju C. Mathew | Sr.SO(A) | Sr.DFM/SBC |
| 11 | Usha Murthy | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 12 | P. Somashekara | Rtd. Sr. SO(A) | Sr.DFM/SBC |

| | | | |
|----|----------------------|---------------------------|------------------|
| 13 | M. Ravi | Ex-Sr.SO(A) | Sr.AFA/T/SBC |
| 14 | Lalitha M.K | Sr.SO(A) | FA&CAO/CN/BNC |
| 15 | D. Krishna Urs | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 16 | Prabhu Das V | Rtd. Sr. SO(A) | Sr.DFM/SBC |
| 17 | K. Vijaykumar | Sr.SO(A)(Now ADFM/MYS) | Sr.DFM/MYS |
| 18 | H.G. Ramesh | Rtd. Sr. SO(A) | Sr.DFM/MYS |
| 19 | Kamalaksha | Rtd. Sr. SO(A) | Dy.CE/CN/HAS |
| 20 | C.M. Chengappa | Sr. ISA | Sr.AFA/MYSS |
| 21 | C.D. Sreenath | Sr.SO(A) | Sr.AFA/MYSS |
| 22 | P.S. Krishnamani | Rtd. Sr. SO(A) | Sr.AFA/MYSS |
| 23 | R. Raghu | Sr.SO(A) | Sr.DFM/MYS |
| 24 | D. Venugopal | Retd. AFA | PFA/HQ |
| 25 | V.R. Pandurangi | Rtd. Sr. SO(A) | PFA/HQ |
| 26 | V. Jagannath | Rtd. Sr. SO(A) | Sr.DFM/UBL |
| 27 | V.P. Divate | Rtd. Sr. SO(A) | Sr.AFA/UBLS |
| 28 | D. Samuel | Sr.SO(A) | Sr.DFM/UBL |
| 29 | M.S. Veerabhadrappa | Rtd.Sr.SO(A) | Dy.FA&CAO/CN/UBL |
| 30 | A.N.Parameswarappa | Rtd.Sr.ISA | Sr.AFA/S/UBL |
| 31 | Michael Rebello | Sr.SO(A) | Sr.DFM/UBL |
| 32 | Bandi Murali Krishna | Sr. ISA | Sr.AFA/S/UBL |

The Competent Authority has approved the above Memorandum subject to the outcome of SLP to be filed in the Hon'ble Supreme Court of India, assailing the judgment of Hon'ble High Court of Karnataka, Dharwad in W.P. No.101549/2018.

(C.C. Mishrikoti)
Sr.AFA/G
For PFA/SWR

Copy to: FA&CAO/CN/BNC For necessary action
Dy.FA&CAO/W&S, Dy.FA&CAO/T/SBC to refix the Pay/Pen-
Dy.CE/CE/HAS sion/Settlement dues
Sr.DFM/UBL,SBC,MYS in respect of staff who
Sr.AFA/UBLS, MYSS Sr.AFA/Estt., SSO(A)/Admn.II. are appearing in 1 to 32
Individual, SR/P. File were working
under your control"

2. Therefore it appears that the claim of the petitioner has been satisfied. We will therefore dispose of the Contempt Petition provided the respondents will disburse the amount as rightly to be due to the 32 persons aforesaid, within the next one month.

3. With this liberty, Contempt Petition is dismissed. Notice discharged. No costs.

(DINESH SHARMA)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the Applicant in CP No.38/2018

1. Annexure C1 : Copy of the order in OA.49 to 80/2016 dated 07.9.2017
2. Annexure C2 : Copy of the Lawyer Notice dated 05.11.2017 seeking compliance of the order of Hon'ble CAT, Bangalore.
3. Annexure C3 : Copy of the Memorandum dated 30.11.2017 issued by R-3.
4. Annexure C4 : Copy of Corrigendum dated 05.12.2017 issued by R-3.
5. Annexure C5 : Copy of Railway Board's letter dated 27.12.2017.
6. Annexure C6 : Copy of letter dated 23.1.2018 issued by R-3.
7. Annexure C7 : Copy of Lawyer Notice dated 5.4.2018.
8. Annexure C8 : Copy of Reply notice issued by R-3 dated 23.4.2018.
9. Annexure C9 : Rejoinder Notice dated 11.5.2018.

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